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BILL NO. 23 OF 1976

THE MANIPUR STATE ROAD TRANSPORT SERVICE (PREVENTION OF TICKETLESS PASSENGERS) (FIRST AMENDMENT) BILL 1976

(As passed by the Legislative Assembly, Manipur on 8-9-76)

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to amend the Manipur State Road Transport (Prevention of Ticketless Passengers) Act 1976 (Manipur Act 9 of 1976).

BE it enacted by the Legislature of Manipur in the Twenty Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Manipur State Road Transport Service (Prevention of Ticketless Passengers) (First Amendment) Act, 1976.

Short title and commencement.

- (2) It shall come into force on such date as the State Government may by notification in the official gazette appoint.
- 2. In this Act, "Act" means the Manipur State Road Transport (Prevention of Ticketless Passengers) Act 1976 (Manipur Act 9 of 1976).

Definition.

3. (1) In the Broad heading of the Act for the title "THE MANI-PUR STATE ROAD TRANSPORT (PREVENTION OF TICKETLESS PASSENGERS) ACT, 1976", the following shall substitute, namely:— "THE MANIPUR STATE ROAD TRANSPORT SERVICE (PREVEN-TION OF TICKETLESS PASSENGERS) ACT, 1976."

Amendment in the Broad heading of the title of the Act.

- (2) For the word "servant" wherever it occurs throughout the Act, the word "employee" shall be substituted.
- 4. In section 2 of the Act after sub-clause (ii) of clause (c), for the full stop at the end, a comma and the word "or" shall be inserted and thereafter the following new sub-clause (iii) shall be added, namely:—

Amendment of section 2.

- "(iii) Manipur State Road Transport Corporation as established under the Road Transport Corporation Act, 1950 (64 of 1950)".
- 5. At the end of the existing Section 4 of the Act for the full stop a colon shall be substituted and thereafter the following proviso shall be added:—

Insertion in section 4.

"Provided that where arrangement for the supply of tickets are also made in the motor vehicle by which a person has to travel, a person may enter such motor vehicle but as soon as may be after his entry therein, he shall make the payment of his fare to the Conductor or to any other employee of the State Transport Undertaking as may be authorised by it in this behalf and obtain from him the ticket fo his journey without which he shall not remain in such motor vehicle."

Insertion of a new section 4 A.

6. After section 4 of the Act a new section 4 A shall be added, namely:—

Entering a motor vehicle in motion or otherwise improperly Travelling thereby without pass or ticket.

- "4A(1) If a person without holding a proper ticket, enters or leaves or attempt to enter or leave, any motor vehicle white the motor vehicle is in motion, or elsewhere than by the entry or exit door appointed by the State Transport Undertaking for the passengers to enter or leave the motor vehicle, he shall be liable to punishment with imprisonment of either description which may extend to three months or with fine which may extend to five hundred rupees or with both.
- (2) If a person without holding a proper ticket, travels by any motor vehicle occupying any place on the roof, of any motor vehicle or on the engine or by the side of the driver or on any other part of the motor vehicle not intended for use of passengers, he shall be liable to punishment with imprisonment of either description which may extend to three months or with fine which may extend to five hundred rupees or with both, and may also be removed therefrom by the Conductor or the driver of the motor vehicle or by any other employee of the State Transport Undertaking authorised to do so by it in this behalf.
- (3) Any person who is liable to the penalties provided in subsections (1) and (2), shall also be liable to pay the excess fare as mentioned in sub-section (2) of section 6 and the provisions of subsection (3) of the said section shall apply to the recovery of excess fare from such person or to the punishment of such person by imprisonment in default of payment of excess fare as provided under the aforesaid sub-section (3)."

Amendment of section 6. 7. For the existing section 6 of the Act the following shall be substituted, namely:—

Travelling without ticket or with insufficient ticket or beyond authorised distance.

- "6. (1) If a person:-
 - (a) enters or remains in a motor vehicle or in any way travels therein without proper ticket in contravention of section 4; or
 - (b) while travelling by a motor vehicle or while remaining in it or having alighted from it, fails or refuses to present his ticket for examination immediately on requisition being made therefor under section 5; or
 - (c) uses or attempts to use with intent to defraud the State Transport Undertaking, an invalid ticket within the meaning of clauses (a), (b), (d), (e) and (f) of the Explanation to section 7 or a ticket which has already been used on a previous journey;

he shall be punishable with imprisonment of either description for a term which may extend to one month or with fine which may extend to two hundred and fifty rupees or with both and shall also be liable to pay the excess charge mentioned in sub-section (2) in addition to the ordinary single fare for the

(2) On and from the date on which the provisions of this Act are brought into force in the State of Manipur, anything done and any step taken (including order, scheme, rule, form or notice) and any action taken under the repealed Ordinances shall, in so far as it is not inconsistent with the provisions of this Act, continue to be in force unless and until it is superseded by anything done or any action taken in accordance with law.